

COURT – I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

IA No. 406 of 2012 in E.P. 1 of 2012
in Appeal No. 21 of 2006

Dated : 15th January, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Chhattisgarh State Power Distribution Co. Ltd.Appellant(s)

Versus

Gujarat Urja Vikas Nigam & Ors.Respondent(s)

Counsel for the Appellant (s) : Proxy counsel for
Ms. Suparna Srivastava
Counsel for the Respondent(s): Mr. Anand K. Ganesan
Ms. Swagatika Sahoo with
Mr. P.J. Jain (Rep.) for R.1
Mr. Aditya Diwan for R.2
Mr. G. Umapathy for R.4

ORDER

The learned counsel for Respondent Nos. 1 & 2 are filing the reply today in the Registry after serving copy on the other side. The learned counsel for Respondent No.4-Madhya Pradesh seeks some time to file the reply. Accordingly, he is directed to file the same on or before 30.01.2013 after serving copy on the other side.

Post the matter on **04.02.2013.**

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

ts/vs